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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO. 155 of 1996.

Between

Dated: 5.2.1996.

- 1. T.Venkateswara Rao.
- 2. P.Jaya Rao.
- 3. T.Suryanarayana.
- 4. K.V.Sreemannarayana Murthy.
- 5. L.P.Samuel.

... Applicants

And

- 1. The Comptroller and Auditor General of India, Government of India, Safdarjung Enclave, New Delhi.
- 2. The Principal Accounts General (Audit-ID), A.P.Saifabad, Hyd.
- 3. The Accountant General (Audit-II), A.P.Saffabad, Hyd.

... Respondents

Counsel for the Applicants : Sri. N.Ram Mohan Rao
 Counsel for the Respondents : Sri. G.Parmeswara Rao, SC for A

CORAM:

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:....2/-

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J U D G E M E N T

¶ As per Hon'ble Shri R.Rangarajan, Member (Admn.) ¶

This OA is filed by the applicant for the following reliefs:-

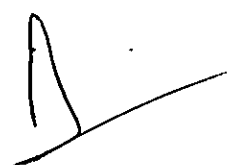
(a) call for the records relating to and connected with the proceedings No.Prl.AG(AU).I/Bills.I/Genl/55/3.79/95-96 dated 18.12.1995 of the second respondent as well as the proceedings in Office letter No.693-NGE(ENTT)-25-94-III, dated 10.10.95 of the headquarters Office Viz., the first respondent herein (copy of which was not communicated to the applicants herein) and quash or set aside the same holding them arbitrary, illegal, unjust and unsustainable:

(b) consequently direct the respondents to refrain from proceedings any further through the impugned proceedings in Office order No.18 No.Prl.AG(AU).I/Bills.I/Genl/55/3.79/95-96 dated 18.12.95 of the second respondent herein including effecting any recovery from the salaries of the applicants herein.

2. There are 5 applicants in this OA who are presently working as Assistant Audit Officers under R2 and R3. The case of the applicants is same as the case of the applicants in OA.100/96 which was heard and disposed of by me by judgement dated 20.1.96. The applicants in that OA also challenged the same order dated 18.12.95 as in this OA. As the prayer in this OA is same, the contentions are also same and the order challenged is also same, I see no reason to differ from the judgement in the above referred OA.100/96 dated 20.1.96.

3. In the circumstances, the following direction is given:-

The applicant, if so advised may submit a representation




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..3..

to the competent authority by 19.2.96 sending the same by Registered Post with Acknowledgement Due, addressed to the competent authority and if such a representation is received, the same has to be disposed of by the competent authority to whom it is addressed within two months from the date of receipt of the said representation. Till such time the representation is disposed of, the recovery of excess payment, if any, should not be done even if it is quantified.

4. The O.A. is ordered as above with no order as to costs.



(R. RANGARAJAN)
Member (Admn.)


Deputy Registrar (Judl.)

Dated: 5th February, 1996

(Dictated in Open Court)

Copy to:-

1. The Comptroller and Auditor General of India, Government of India, Safdarjung Enclave, New Delhi.
2. The Principal Accounts General (Audit-I), A.P. Saifabad, Hyd.
- sd 3. The Accountant General (Audit-II), A.P. Saifabad, Hyd.
4. One copy to Sri. N. Ram Mohan Rao, advocate, CAT, Hyd.
5. One copy to Sri. G. Parmeswara Rao, SC for AG, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

26/2/96

MA-155/96

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD.

R. Rangabasa

HON'BLE SHRI A.B.GORTHI: MEMBER(A)

~~HON'BLE SHRI~~

DATED: 5/2/96

ORDER/JUDGMENT

M.A.NO./R.A./C.A.No.

IN

J.A.No. 155/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

~~ALLOWED~~

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS~~

* * *

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केन्द्रीय प्रशासनिक अपील बोर्ड
 Central Administrative Tribunal
 अख्यत/DESPATCH
 19 FEB 1996
 हैदराबाद ब्याचपीठ
 HYDERABAD BENCH

EW